

FORM OF WITHDRAWAL
FALCON TYRES LIMITED OPEN OFFER

From
Folio No./DP ID No./Client ID No.

OFFER OPENS ON :	FRIDAY, MAY 22, 2009
LAST DATE OF WITHDRAWAL	FRIDAY, JUNE 05, 2009
OFFER CLOSING ON :	WEDNESDAY, JUNE 10, 2009

To,

Alpha Systems Private Limited
30, Ramana Residency, 4th Cross
Sampige Road, Malleswaram
Bangalore- 560 003
Ph - +91-80-23460815
Fax - +91-80-23460819
Contact Person: Mr. S Vijayagopal

Dear Sir,

Sub : Open Offer to the shareholders of Falcon Tyres Limited to acquire from them 11,36,184 equity shares of Rs.10/- each aggregating 20% of the issued and subscribed share capital of Falcon Tyres Limited in accordance with the Public Announcement dated 1st February 2007 and the Letter of Offer

I/We refer to the Letter of Offer dated May 13, 2009 for acquiring the equity shares held by me/us in Falcon Tyres Limited. I/We, the undersigned have read the Letter of Offer and understood its contents and unconditionally accept the terms and conditions as mentioned therein.

I/We hereby consent unconditionally and irrevocably to withdraw my/our Equity Shares from the Offer and I/we further authorize the Acquirer to return to me/us, the tendered Equity Share certificate(s) / Equity Share(s) at my/our sole risk.

I/We note that upon withdrawal of my/our Equity Shares from the Offer, no claim or liability shall lie against the Acquirer/PAC/Manager to the Offer/Registrars to the Offer

I/We note that this Form of Withdrawal should reach the Registrars to the Offer on or before the last date of withdrawal i.e. Friday, June 05, 2009

I/We note the Acquirer/PAC/Manager to the Offer/Registrars to the Offer shall not be liable for any postal delay/loss in transit of the Equity Shares held in physical form and also for the non-receipt of Equity Shares held in the dematerialized form in the DP account due to inaccurate/ incomplete particulars/instructions.

I/We also note and understand that the Acquirer will return the original Equity Share certificate(s), share transfer deed(s)/Equity Shares in dematerialized form only on completion of verification of the documents, signatures and beneficiary position as available with the depositories from time to time.

☐ **SHARES IN PHYSICAL FORM**

The particulars of tendered original equity share certificate(s) and duly signed transfer deed(s) are detailed below :

Sl. No.	Ledger Folio No.	Certificate No(s).	Distinctive No(s)		No. of Shares	No. of Shares Withdrawn
			From	To		
1						
2						
3						
4						
5						
Total Number of Shares						

Note: Please attach an additional sheet of paper if the above space is insufficient and authenticate the same.

☐ **SHARES IN DEMATERIALIZED FORM**

I/We hold the following equity shares in dematerialized form and had executed an off-market transaction for crediting the equity shares to the "ASPL- Escrow A/c- Falcon Tyres Open Offer". Please find enclosed a photocopy of the depository delivery instruction(s) duly acknowledged by DP. The particulars of the account from which my/our Equity Shares have been tendered are as follows:

DP Name	DP ID	Client ID	Beneficiary Name	No. of Shares	No. of shares Withdrawn

I/We note that the Equity Shares will be credited back only to that depository account, from which the Equity Shares have been tendered and necessary standing instructions have been issued in this regard.

I/We confirm that the particulars given above are true and correct. In case of dematerialized Equity Shares, I/we confirm that the signatures have been verified by the DP as per their records and the same have been duly attested.

Yours faithfully,

Signed and Delivered

	Full Name (s) of the holders	Signature(s)
First/Sole Holder		
Joint Holder 1		
Joint Holder 2		
Joint Holder 3		

Note: In case of joint holdings all must sign. A corporation must affix its rubber stamp and submit Board Resolution.

Address of First/Sole Shareholder _____

Place :

Date :

PLEASE NOTE THAT THE FORM OF WITHDRAWAL SHOULD NOT BE SENT DIRECTLY TO THE ACQUIRER OR THE PAC OR TO THE MANAGER TO THE OFFER

General Instructions

- 1) In case of shares held in joint names, names of shareholders should be filled up in the same order in the Form and in the transfer deed(s) as the order in which they hold shares in **Falcon Tyres Limited**, and should be duly witnessed. This order cannot be changed or altered nor can any new name be added for the purpose of accepting the Counter Offer.
- 2) In case where the signature is subscribed by thumb impression, the same shall be verified and attested by a Magistrate, Notary Public or Special Executive Magistrate or a similar authority holding a Public Office and authorized to use the seal of his office.
- 3) In case of bodies corporate, certified copies of appropriate authorization (including Board/shareholder resolutions, as applicable) for the sale of shares along with specimen signatures duly attested by a bank must be annexed. The common seal should also be affixed.
- 4) All the shareholders should provide all relevant documents which are necessary to ensure transferability of the shares in respect of which the withdrawal is being sent. Such documents may include (but not be limited to):
 - a) Duly attested death certificate and succession certificate (in case of single shareholder) in case the original shareholder has expired.
 - b) Duly attested power of attorney if any person apart from the shareholder has signed withdrawal form or transfer deed(s).

PLEASE REFER TO THE DETAILED INSTRUCTIONS FOR PROCEDURE FOR WITHDRAWAL IN THE LETTER OF OFFER.

TEAR ALONG THIS LINE

ACKNOWLEDGEMENT SLIP

FALCON TYRES LIMITED OPEN OFFER-WITHDRAWAL

Received from Mr./Ms./M/s _____ residing at/having registered
office at _____ a Form of
Withdrawal for _____ Equity Share(s) alongwith :

☐ Acknowledgement slip against tender of the Shares earlier in the Offer for _____ Shares

☐ Copy of delivery instruction slip duly acknowledged by the DP

Stamp of Registrar	Signature of Official	Date of Receipt